

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.100/3953/2013

Tuesday, this the 9th day of August, 2016

Hon'ble Mr. K.N. Shrivastava, Member (A)

1. Prem Lata Khutail
w/o late Mr. Jaswant Singh Khutail
r/o Village Post Rasul Pur
PO Rani Khera, Delhi-81 ..Applicant
(None)

Versus

1. Union of India
Ministry of Communication & IT
Department of Telecommunication (DOT)
Through its Secretary
Electronics Niketan, 6
CGO Complex, Lodhi Road
New Delhi – 3

2. Mahanagar Telephone Nigam Ltd. (Delhi)
Through its General Manager
Head Quarter
Khurshid Bhawan, New Delhi ..Respondents
(Mr. R. N. Singh, Advocate for respondent No.2 – None for respondent No.1)

O R D E R (ORAL)

None for the applicant even on the second call. It is seen from the records that even on the last occasion, neither the applicant nor his counsel present. Learned counsel for respondent No.2 submits that he has filed his reply more than one and half years ago on 31.10.2014 and that no rejoinder has been filed on behalf of the applicant.

2. Considering all these facts, it seems as though the applicant has lost interest in the case. The O.A. is accordingly dismissed in default and for non-prosecution.

(K.N. Shrivastava)
Member (A)

August 9, 2016
/sunil/